

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No.108 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion-SUO MOTU Based on the  
News item published in Dinamalar Tamil Newspaper,  
Chennai Edition Dated: 07.04.2021 "Will Garbage  
bin be installed".

**VERSUS**

1. The Secretary to Government of Tamil Nadu,  
Department of Environment & Forests,  
Government Secretariat, Fort, St. George,  
Chennai – 600 009.

2. The Principal Secretary to Government of Tamil Nadu  
Health and Family Welfare Department,  
Government Secretariat, Fort, St. George,  
Chennai – 600 009.

3. Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Department,  
Government Secretariat, Fort, St. George,  
Chennai – 600 009.

4. The Chairman,  
Tamil Nadu Pollution Control Board,  
No. 76, Anna Salai, Guindy,  
Chennai, Tamil Nadu – 600 032.

5. The District Collector,  
Chennai District,  
District Collectorate Office,  
No. 62, Rajaji Salai, 4th Floor,  
Chennai – 600 001.

6. Greater Chennai Corporation,  
Rep. by its Commissioner,  
Ripon Building,  
Chennai – 600 003.

... Respondent(s)

  
ZONAL OFFICER - VIII  
GREATER CHENNAI CORPORATION

**REPORT FILED ON BEHALF OF  
GREATER CHENNAI CORPORATION**

I, N.Vaithiyalingam, Son of Natarajan, Hindu, aged about 57 years, the Zonal Officer, Zone - VIII i/c, Greater Chennai Corporation, having office at No.36B, Pulla Avenue, Shenoy Nagar, Chennai - 600 030, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Zonal Officer, Zone - VIII, Greater Chennai Corporation and as such am well acquainted with the facts and circumstances of the case from the available records. I am filing this report on behalf of Greater Chennai Corporation.
2. I submit that the Tamil Daily "Dinamalar" had published a new article dated 07.04.2021 under caption "Will Garbage bin be installed".
3. I submit that this Hon'ble Tribunal has taken a Suo Moto case on the paper publication in O.A.No.108 of 2021 (SZ) and has passed an order dated 21.05.2021 as follows;-

***"...7. Issue notice to respondent by Registered post with acknowledgement due, and also and by e-mail along with the copy of the newspaper report and gist of the proceedings with full cause title.***

***8. In the mean time the Commissioner, Greater Chennai Corporation, and also the Tamil Nadu Pollution Control Board (TNPCB) are directed to file reports regarding the implementation of the Solid Waste Management Rules, 2016 in this particular area and whether the grievance mentioned in the news paper report have been redressed or not and if not, what is the***



**ZONAL OFFICER - VIII  
GREATER CHENNAI CORPORATION**

*nature of steps that has been taken to resolve the issue permanently in accordance with Solid Waste Management Rules, 2016.....”*

4. I submit that in Chennai Corporation, garbage removal work is being carried out in all Zones systematically under the overall supervision by the Zonal Officers. Even door to door collection of garbage is done by Sanitary Workers with tricycles provided with sufficient bins. The garbage thus collected were dumped in the Compactor bins kept and transported to the transfer stations located in each zones. From the Transfer Stations the garbage is being transported through haulage vehicles/Taurus vehicles and dumped at Perungudi Dumping Ground/Kodungaiyur Dumping Ground.
5. I submit that after expansion of the territorial municipal jurisdiction of Chennai City with effect from November, 2011, the respondent is collecting over 4500 metric tonnes of garbage per day. This garbage is at present mostly disposed of in the Kodungaiyur dumping ground in the northern part and in Perungudi dumping ground situated in the southern part of Chennai City about 2300 metric tonne and 2000 metric tonne per day is being dumped there respectively.
6. I submit that in order to reduce the dumping of the solid waste the Chennai Corporation has initiated steps by segregating the garbage collected as biodegradable and non-biodegradable waste. Further from the biodegradable waste, manure is produced in natural way in and by which the dumping of the garbage is being reduced significantly.

*B. [Signature]*

**ZONAL OFFICER - VIII**  
**GREATER CHENNAI CORPORATION**

7. I submit that the Government of India in the year 2014 has formulated a scheme namely Swachh Bharat Mission with an aim to clean up the streets, roads and infrastructure of India's cities, towns, and rural areas and under the said scheme the Government of India is providing funds for constructing compost yards for preparing manure from the biodegradable waste in the Chennai City limits. Further the bio-degradable waste (Organic Waste) is being composted in a decentralized manner at ward level by Ordinary and Vermi compost plants and Bio methanation plants and manure used for Greater Chennai Corporation parks and greeneries besides open sale to public also.
8. I submit that the working of the compost yard is extracted below for sake of convenience;

***"... Yard waste compost converts a significant portion of your household waste into healthy soil. The soil produced from yard waste compost is nothing short of bundle of joy to the earth.***

***Decreased soil erosion by enhancing soil structure.***

***Return a diverse number of nutrients to soil.***

***Reduce watering needs by improving water retention in the soil.***

***Suppress plant diseases.***

***This is a beneficial process that requires oxygen and water and that emits carbon dioxide as a result. By diverting yard waste in landfill, you can help reduce the production of methane which is a powerful greenhouse gas that can trap 25 times more heat than carbon dioxide.***

***Organic waste such as yard waste compost can be turned into a valuable resource to replenish the soil.***

***Depending on the method used to manage this green waste, gases emitted during the process can be captured to produce renewable energy...."***

8. I submit that the Greater Chennai Corporation is implementing/carrying out the garbage cleaning work on daily basis in the following manner;  
*Sweeping, collecting, and storing the waste in the specified bins.*  
*Door to door collection of garbage*  
*Collecting the Source Separated Waste from the Households by Tricycles or Light Motor Vehicles and bio degradable waste is being sent to decentralized waste processing facilities and dry waste is being collected for recycle purpose and remaining waste to transfer Stations/dump sites.*
9. I submit that accordingly the Greater Chennai Corporation is collecting the garbage in the "V" Block 11<sup>th</sup> Street, Anna Nagar, Chennai on a daily basis using a tricycle from door to door and also a conservancy worker sweeps the entire street on daily basis. Further the garbage collected from the said street is segregated and the wet-waste is being sent to the nearest compost yard which at VI Avenue, Anna Nagar, Chennai and the dry-waste collected from the said street is sent to the material recovery facility.
10. I submit that based on the news publication the site in question was inspected by the Zonal Officials and found that the garbage is being removed on daily basis and based on the news publication the officials have placed a bin in the "V" Block 11<sup>th</sup> Street, Anna Nagar, Chennai. I further submit that the residents of the "V" Block 11<sup>th</sup> Street, Anna Nagar,



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P.T.RAMADEVI  
Counsel for Chennai Corporation  
Cell No.9444344552

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& 5 others.

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**INDEX TO TYPED SET OF PAPERS**

<b>Sl. No.</b>	<b>Date</b>	<b>Description of Documents</b>	<b>Page No</b>
1		Photos series	
2	07.06.2021	Letter given the residents of the "V" Block 11 <sup>th</sup> Street, Anna Nagar, Chennai	

Dated at Chennai on this the 9<sup>th</sup> day of June 2021.

**Counsel for Chennai Corporation**

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